

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No.93/2009

Subject: Approval of tariff of Unit-1 of 250 MW of Bhilai Expansion Thermal Power Project (2 x 250 MW) from the date of commercial operation.

Coram: Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Date of Hearing: 13.10.2009

Petitioner: NTPC-SAIL Power Company Pvt. Ltd (NSPCL)

Respondents: Electricity Dept, UT of Dara & Nagar Haveli, Silvassa, Electricity Dept, UT of Daman & Diu, CSEB, SAIL.

Parties present: Shri S.V.Sahi, NSPCL
Shri A. Paul, NSPCL
Shri P.V.Sanjeev, CSPTCL
Shri G.Basu, CSPTCL

This petition has been filed by the petitioner, NSPCL for approval of tariff of Unit-1 of 250 MW of Bhilai Expansion Thermal Power Project (2 x 250 MW) (hereinafter referred to as "the generating station") from the date of commercial operation to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 regulations")

2. The representative of the petitioner submitted that since the commercial operation of the Unit-II of the generating station was scheduled on 13.10.2009, the petitioner may be permitted to amend the tariff petition by taking into account the audited capital expenditure of Unit-II of the generating station. Accordingly, the representative prayed for postponement of the hearing of the petition, till the end of November, 2009.

3. The Commission accepted the prayer. The petitioner is accordingly granted three weeks time to amend the said application.

4. The office shall process the matter after receipt of the amended petition.

Sd/-
(K.S.Dhingra)
Chief (Legal)